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Title : Regarding clean-chit given by the High Court to Late Shri Rajiv Gandhi in the Bofors Case.

SHRI SHIVRAJ V. PATIL (LATUR): Sir, I am requesting that your inherent power may be used and I may be allowed to make a statement today.

I am grateful to you for allowing me to make a statement. In 1987, accusations were flung at the late Shri Rajiv Gandhi in Bofors Case. He had said in the Parliament and outside that he and his family members were innocent and not involved in the case, but for nearly 17 years, he and his family members and the Congress Party were tortured in a most despicable manner. Yesterday, the Delhi High Court has held that there is not even an iota of evidence against him.

The truth has prevailed, the honour of the family is vindicated. What injustice the accusers have done to him! How should they be treated for what they have done to him? Let the justice loving people decide.

I am making this statement because the records of the Parliament have the accusations made against him on several pages. Let the final verdict given by Delhi High Court clearing Shri Rajiv Gandhi form a part of the Parliament's record, Sir. ...(*Interruptions*)

SHRI SHIVAJI MANE (HINGOLI): What about Shri George Fernandes?

MR. SPEAKER: I now go to the Question Hour. All notices for Adjournment Motion have been rejected by me.

...(*Interruptions*)

SHRI V. DHANANJAYA KUMAR (MANGALORE): Sir, I want to make a mention....(*Interruptions*)

श्री किरीट सोमैया (मुम्बई उत्तर पूर्व) : जार्ज फर्नांडीज जी तहलका कांड में निर्दोष पाए गए। (व्यवधान)

MR. SPEAKER: That is what he is saying.

SHRI V. DHANANJAYA KUMAR : I am highly grateful to you for giving me this opportunity.

An equally important event has occurred yesterday. Justice Phukan Commission has submitted a report to the Government of India in which hon. Minister of Defence Shri George Fernandes has been given a clean chit. I congratulate him on this occasion. ...(*Interruptions*)

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): There is no reference to *Tehelka* tapes in that report. ...(*Interruptions*)

SHRI MANI SHANKAR AIYAR (MAYILADUTURAI): How can it be equally important? ...(*Interruptions*)

SHRI V. DHANANJAYA KUMAR : The Congress party boycotted hon. Shri George Fernandes on the floor of the House on the *Tehelka* issue for a long time. ...(*Interruptions*) Finally, Justice Phukan Commission has cleared his name. We congratulate Shri George Fernandes. ...(*Interruptions*) The Opposition party must feel ashamed of its behaviour on the floor of the House in this whole episode. ...(*Interruptions*)

श्री किरीट सोमैया : इतने दिन तक जार्ज जी को सदन में बोलने नहीं दिया गया, इसके लिए इन्हें इनसे माफी मांगनी चाहिए। हम सब जार्ज साहब को बधाई देते हैं। (व्यवधान)

MR. SPEAKER: Those who wanted to congratulate the Minister, have congratulated him.

Now I go to the Question Hour. Question No.341.

...(*Interruptions*)

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, that is only an interim report, and that is not on *Tehelka*. ...(*Interruptions*) That did not deal with the video footage of *Tehelka*. ...(*Interruptions*) The House should not be misled. What the hon. Member is saying is not correct. ...(*Interruptions*)

SHRI PAWAN KUMAR BANSAL : There is no reference to *Tehelka* tapes there. What a comparison! ...(*Interruptions*)

MR. SPEAKER: I have already called the Question.